



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 05 जनवरी, 2026 / 15 पौष, 1947

हिमाचल प्रदेश सरकार

MEDICAL EDUCATION & RESEARCH DEPARTMENT

NOTIFICATION

Shimla-2, the 26th August, 2023

No. HFW-B (F) 2-10/2018-II.—Whereas, the use of Aadhar as an identity document for delivery of services or benefits or subsidies simplifies the Government delivery processes, brings in
217—राजपत्र / 2025—05—01—2026 (9899)

transparency and efficiency, and enables beneficiaries to get their entitlements directly in a convenient and seamless manner by obviating the need to produce multiple documents to prove one's identity;

And whereas, the Department of Health & Family Welfare (*hereinafter referred to as the Department*), is administering the Mukhya Mantri Himachal Health Care Scheme-HIMCARE (*hereinafter referred to as the Scheme*) to provide cashless treatment benefit up to Rs. 5.00 Lakh per year at the time of hospitalization, which is being implemented through the Himachal Pradesh Swasthya Bima Yojna Society, Department of Health & Family Welfare, Thakur Villa, Kasumpti, Shimla-9 (*hereinafter referred to as the Implementing Agency*);

And whereas, under the Scheme, cashless treatment benefit up to Rs.5.00 Lakh per year (*hereinafter referred to as the benefit*) is given to the beneficiary families registered under the scheme (*hereinafter referred to as the beneficiaries*), by the Implementing Agency as per the extant Scheme guidelines;

And whereas, the Scheme involves recurring expenditure incurred from the Consolidated Fund of Himachal Pradesh;

Now, therefore, in pursuance of section 7 of the Aadhar (Targeted Delivery of Financial and Other Subsidies, Benefits and Services) Act, 2016 (18 of 2016) (*hereinafter referred to as the said Act*), the Government of Himachal Pradesh hereby notifies the following, namely:—

1. (1) An individual desirous of availing the benefit under the Scheme shall hereby be required to furnish proof of possession of the Aadhar number or undergo Aadhar authentication.

(2) Any individual desirous of availing the benefit under the Scheme, who does not possess the Aadhar number or, has not yet enrolled for Aadhar, shall be required to make application for Aadhar enrolment subject to the consent of his parents or guardians (in case of child beneficiaries), provided that he is entitled to obtain Aadhar as per section 3 of the said Act and such children shall visit any Aadhar enrolment centre (list available at the Unique Identification Authority of India (UIDAI) website www.uidai.gov.in) to get enrolled for Aadhar.

2. In order to provide benefits to the beneficiaries under the Scheme conveniently, the Department through its Implementing Agency shall make all the required arrangements to ensure that wide publicity through media shall be given to the beneficiaries to make them aware of the requirement of Aadhar under the Scheme.

3. In all cases, where Aadhar authentication fails due to poor biometrics of the beneficiaries or due to any other reason, the following remedial mechanisms shall be adopted, namely:—

- (a) in case of poor fingerprint quality, iris scan or face authentication facility shall be adopted for authentication, thereby the Department through its Implementing Agency shall make provisions for iris scanners or face authentication along with finger-print authentication for delivery of benefits in seamless manner;
- (b) in case the biometric authentication through fingerprints or iris scan or face authentication is not successful, wherever feasible and admissible authentication by Aadhaar One Time Password or Time-based One-Time Password with limited time validity, as the case may be, shall be offered;

(c) in all other cases where biometric or Aadhar One Time Password or Time-based One-Time Password authentication is not possible, benefits under the scheme may be given on the basis of physical Aadhar letter whose authenticity can be verified through the Quick Response code printed on the Aadhar letter and the necessary arrangement of Quick Response code reader shall be provided at the convenient locations by the Department through its Implementing Agency.

4. Notwithstanding anything contained herein above, no child shall be denied benefit under the Scheme in case of failure to establish his identity by undergoing authentication, or furnishing proof of possession of Aadhar number, or in the case of a child to whom no Aadhaar number has been assigned, producing an application for enrolment.

5. In order to ensure that no bona fide beneficiary under the Scheme is deprived of his due benefits, the concerned Department in the State Governments and Union Territory Administrations shall follow the exception handling mechanism as specified in the Office Memorandum of Direct Benefit Transfer Mission, Cabinet Secretariat, Government of India No. D-26011/04/2017-DBT, dated the 19th December 2017 (available on <https://dbt Bharat.gov.in/>).

6. This notification shall come into effect on the date of its publication in the Rajpatra (E-Gazette), Himachal Pradesh.

By order,

Sd/-
(M. SUDHA DEVI),
Secretary (Health).

सिंचाई एवं जन स्वास्थ्य विभाग

अधिसूचना

शिमला—2, 30 दिसम्बर, 2025

संख्या: जे०एस०वी—बी(एफ)5—1 / 2025.—यतः हिमाचल प्रदेश के राज्यपाल को यह प्रतीत होता है कि हिमाचल प्रदेश सरकार को सरकारी व्यय पर सार्वजनिक प्रयोजन हेतु उठाऊ पेयजल योजना दसेरन, मौजा भुरजनी, उप—तहसील दाढ़लाधाट, जिला सोलन, हिमाचल प्रदेश में उठाऊ पेयजल योजना दसेरन हेतु भूमि अर्जित करनी अपेक्षित है, अतएव एतद्वारा यह घोषित किया जाता है कि पैरा 3 में वर्णित भूमि उपर्युक्त प्रयोजन के लिए अपेक्षित है।

2. यह घोषणा, भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013 (2013 का 30) की धारा—19 के उपबन्धों के अधीन इससे सम्बन्धित सभी व्यक्तियों को सूचना हेतु की जाती है तथा उक्त अधिनियम के अधीन भू—समाहर्ता, लोक निर्माण विभाग, विन्टर फिल्ड, शिमला को उक्त भूमि के अर्जन करने के आदेश लेने का एतद्वारा निर्देश दिया जाता है।

3. भूमि रेखांक का निरीक्षण भू—अर्जन समाहर्ता लोक निर्माण विभाग, विन्टर फिल्ड शिमला के कार्यालय में किया जा सकता है।

विस्तृत विवरणी

जिला	तहसील	गांव/मौजा	खसरा नं०	क्षेत्र (रक्बा बीघा में)
सोलन	उप-तहसील दाङ्लाघाट, तहसील अर्का	भुरजनी (240)	191	00-16-00
			193 / 1	00-15-00
			कुल	01-11-00

आदेश द्वारा,

सचिव (जल शक्ति)।

LAW DEPARTMENT

NOTICE

Shimla-2, the 31st December, 2025

No. LLR-E (9)-1/2025-Legn.— Whereas, the following Advocate of District Shimla, H.P. has applied for appointment of notary in the place and area mentioned against his name under rule 4 of the Notaries Rules, 1956;

Sl. No.	Name of Applicant	Area for which he has applied for appointment of Notary
1.	Sh. Rajesh Prakash, Advocate s/o Sh. Om Prakash, r/o Village & Post Office, Ner Chowk, Tehsil Balh, District Mandi (H.P.)-175 008.	Sub-Division Shimla, District Shimla.

Therefore, I undersigned in exercise of the powers conferred *vide* Government Notification No. LLR-A(2)-1/2014-Leg, dated 12th August, 2025, hereby issue notice under rule 6 of the Notaries Rules, 1956, for the information of general public for inviting objections, if any, within a period of seven days from the date of publication of this notice in the Rajpatra (e-Gazette), Himachal Pradesh against his appointment as notary in Sub-Division Shimla, District Shimla.

Sd/-

(JYOTI RAM CHAUHAN),
Competent Authority,
DLR-cum-Deputy Secretary (Law-Eng.).

PANCHAYATI RAJ DEPARTMENT**NOTIFICATION***Shimla-09, the 31st December, 2025*

No. PCH-HA (3)2/96-JSV-72417-76168.—In exercise of the powers conferred under section 11 (2) of the Himachal Pradesh Panchayati Raj Act, 1994 (4 of 1994), the Governor of Himachal Pradesh is pleased to delegate function relating to operation and maintenance of drinking water supply schemes within the Panchayat area to the concerned Gram Panchayat. The Gram Panchayat for the purpose of planning, implementing, operating and maintaining village water supply system under the Jal Jeevan Mission will undertake following responsibilities/functions: -

1. Constitution of VWSC.— Every Gram Panchayat shall constitute a Village Water & Sanitation Committee (VWSC) as a Standing Committee under Section 23(6) of Himachal Pradesh Panchayati Raj Act, 1994. All elected women office bearers *i.e.* Pradhans, Up-Pradhans and Members of Gram Panchayat shall be members of VWSC. The Gram Panchayat shall include such number of elected male members as may be necessary to ensure that women constitute at least fifty percent of total membership of VWSC. The Gram Panchayat shall designate one of the members of VWSC as the Chairperson of the Committee by a resolution passed in its meeting. The VWSC shall invite persons from all sections of the village, including marginalized communities and women as special invitees in each meeting to address their issues.

Powers and Responsibilities.—The Gram Panchayat through VWSC will be empowered to discharge the following functions, particularly concerning the post-implementation phase of the water supply schemes:

Financial Management.—The Gram Panchayat through VWSC will be responsible for creating and maintaining register for all financial transactions, including community contributions, O&M costs, water tariff collection and incentives received. They shall open and operate a dedicated bank account for these purposes.

Infrastructure Management:

Operation & Maintenance (O&M).—The Gram Panchayat through VWSC shall be responsible for the regular O&M of the in-village water supply system, including local water sources and will decide on seasonal supply hours.

Personnel Management.—The Gram Panchayat may hire the services of pump operators, technicians and other necessary personnel to ensure the smooth operation and timely repair of the system. However, no permanent engagement of any personnel shall be done without approval of the State Government.

Asset Management.—The Gram Panchayat shall record all drinking water asset details in the Gram Panchayat/village asset register to ensure proper upkeep and tracking.

Water Quality & Service Delivery:

Quality Assurance.—The Gram Panchayat shall facilitate water quality testing using Field Test Kits (FTKs) and arrange for periodic testing at accredited laboratories. The results must be disseminated to the community.

Service Extension: They will be responsible for providing FHTCs to every existing and new rural household including those in scattered habitations

Accountability & Oversight.—The Gram Panchayat shall facilitate third-party inspections and functionality assessments and will conduct social audits to ensure transparency and accountability.

Community Mobilization & Engagement:

Village Action Plan (VAP).—The Gram Panchayat through VWSC shall be the primary body for reviewing the Village Action Plan, whenever required, for effective operation & maintenance of water supply schemes. Further, other agencies working in the water sector inter alia including Women SHGs, CBOS, VOS, NGOs, Primary Agricultural Credit Societies, etc. may also be engaged for various activities such as collection of user charges, FTK testing, Source Sustainability, Grey Water Management, IEC etc. towards long term sustainable Operation & Maintenance of rural water supply infrastructure.

Behavioral Change.—The Gram Panchayat through VWSC shall conduct awareness campaigns on the judicious use of water, promoting water conservation and preventing misuse.

Meetings & Records.—The Gram Panchayat / VWSC shall hold periodic meetings (at least four times a year) and maintain adequate records of all proceedings.

2. Financial Sustainability.—For the long-term sustainability of the water supply schemes, the following financial provisions shall be adhered to:

Water Tariff and its Collection.—The Gram Panchayat is authorized to firm up, levy and collect water service charges/user fees from the households as per policy to be notified by the State Government. The charges shall be decided by the Gram Sabha for meeting O&M costs of the scheme as per guidelines provided by the State Government.

Fund Utilization.—Funds from State/ Central Finance Commission, other available grants and user charges shall be exclusively used towards effective O&M of the water supply system, ensuring a transparent and accountable financial management system.

By order,
Sd/-
Secretary Panchayati Raj.

PANCHAYATI RAJ DEPARTMENT

CIRCULAR

Shimla-09, the 29th December, 2025

Subject.—Instructions regarding issuance and denial of No Objection Certificate (NOC) by Gram Panchayat for construction of buildings in Town & Country Planning (TCP) areas — reg.

No. PCH-HB (15)2/2019-SCAF-64836-68654.—It has been decided to integrate the service of issuance of No Objection Certificates (NOCs) for construction of buildings in Town & Country Planning (TCP) areas by Gram Panchayat with the e-District Portal. Presently, Gram Panchayat issue these NOCs manually in different formats. A uniform NOC format, denial format, and application form have now been formulated on the criteria based on statutory responsibilities of Gram Panchayat under the Himachal Pradesh Panchayati Raj Act, 1994.

1. Relevant Legal Provisions:

- Section 11 – Functions of Gram Panchayat, including maintenance and protection of Panchayat property, public streets, drains, water sources, paths etc.
- Section 12- Power of removal of encroachments and nuisance.
- Section 13- Power to make general orders.
- Section 14- Control on erection of buildings.

2. Grounds for Denial of NOC:

The only valid ground for denial of NOC is if the proposed construction encroaches upon or is likely to damage any Panchayat/public property or asset such as roads, paths, water pipelines, sewerage lines, drains, playgrounds, or any Panchayat-maintained structure.

3. Procedure for Issuance / Denial:

- (1) The Panchayat Secretary shall verify revenue records regarding Panchayat/public assets.
- (2) The Gram Panchayat shall conduct field verification, wherever necessary.
- (3) The Gram Panchayat shall pass a resolution in its meeting approving or denying the NOC after recording reasons.
- (4) The Panchayat Secretary shall issue NOC/Denial Certificate based on Gram Panchayat resolution.

4. Standard Formats:

The service shall be provided online through e-District portal only. All Gram Panchayat shall use the Standard Application Form, Standard NOC Certificate and Standard Denial Certificate already approved and integrated into the e-District portal.

5. Fee for NOC Service:

- Residential Buildings: ₹100 + GST
- Non-residential Buildings: ₹1000 + GST

The amount so collected shall be credited in the Departmental account mapped with e-District.

6. Mandatory Use of e-District Portal:

Once the service becomes active, no manual NOCs shall be issued by Gram Panchayat. All applications and certificates shall be processed online only.

(Issued with the approval of the Competent Authority)

By order,
Sd/-
Secretary Panchayati Raj.

CHANGE OF NAME

I, Romesh Chand s/o Sh. Dalip Chand, r/o Vill. Mulana, P.O. Bohni, Teh. & Distt. Hamirpur (H.P.) declare that I have changed my name from Ramesh Chand to Romesh Chand for all purposes in future. Please note.

ROMESH CHAND
*s/o Sh. Dalip Chand,
r/o Vill. Mulana,
P.O. Bohni, Teh. & Distt. Hamirpur (H.P.).*

CORRECTION OF NAME

I, Jeevan Lal s/o Tikam Ram, r/o Village Jauli, P.O. Bhalan, Tehsil Sainj, Distt. Kullu (H.P.) declare that in the Panchayat record of Bhalan-II and Aadhar Card my name is wrongly entered as Jeevan Prakash. Now, I intend to correct my name as Jeevan Lal in my Aadhar Card and Panchayat record. Concerned note it.

JEEVAN LAL
*s/o Tikam Ram,
r/o Village Jauli, P.O. Bhalan,
Tehsil Sainj, Distt. Kullu (H.P.).*

CHANGE OF NAME

I, Rinku Raj s/o Ishwar Dass, Village Gumna, P.O. Todsa, Tehsil Chirgaon, District Shimla (H.P.) declare that name of my son Kavyansh is wrongly mentioned as Kaiyasha in his Aadhar Card. Therefore it should be changed to Kavyansh in his Aadhar Card. All concerned please may note.

RINKU RAJ
*s/o Ishwar Dass,
Village Gumna, P.O. Todsa,
Tehsil Chirgaon, District Shimla (H.P.).*

CORRECTION OF NAME

I, Sheela Devi w/o Hardyal Singh, Village Khanewali, P.O. Devnagar, Tehsil Rampur, Distt. Shimla (H.P.) declare that my name Sheelu Devi on my Aadhar Card is wrongly mentioned and correct name is Sheela Devi as per Panchayat Record. The name Sheela Devi should be corrected.

SHEELA DEVI
*w/o Hardyal Singh,
Village Khanewali, P.O. Devnagar,
Tehsil Rampur, Distt. Shimla (H.P.).*

CORRECTION OF NAME

I, Anand Kumar s/o Sh. Raj Kumar, r/o Village Sihal, P.O. Jambla, Tehsil Sunder Nagar, Distt. Mandi (H.P.) declare that in my son's Aadhar Card his name is wrongly entered as Sarwag Rajput, which should be corrected as Sarvang Rajput. Please correct this.

ANAND KUMAR
s/o Sh. Raj Kumar,
r/o Village Sihal, P.O. Jambla,
Tehsil Sunder Nagar, Distt. Mandi (H.P.).

CORRECTION OF NAME

I, Tilak Raj s/o Sh. Bainsu Ram, r/o Village Kasiyar, P.O. Kohlari, Tehsil and Distt. Chamba (H.P.) declare that in Aadhar Card of my minor son, having number 2250 1091 8457, his name is wrongly entered as Munish. Whereas his correct name is Manish. All concerned please note.

TILAK RAJ
s/o Sh. Bainsu Ram,
r/o Village Kasiyar, P.O. Kohlari,
Tehsil and Distt. Chamba (H.P.).

CORRECTION OF NAME

I, Mehandi Devi w/o Late Sh. Khewta, r/o Village Jabrog, Post Office Andheri, Tehsil Renuka Ji, District Sirmaur (H.P.)-173023 declare that my correct name is Mehandi Devi w/o Late Sh. Khewta but my name has been wrongly printed as Gahaindi Devi w/o Sh. Gaigaru which is incorrect in Aadhar Card. Please correct this.

MEHANDI DEVI
w/o Late Sh. Khewta,
r/o Village Jabrog, Post Office Andheri,
Tehsil Renuka Ji, District Sirmaur (H.P.)-173023.

CORRECTION OF NAME

I, Ragunath Singh s/o Lundub Dorje, V.P.O Nesang, Tehsil Pooh, District Kinnaur (H.P.) declare that I am retired employee of (ITBP). In my Pension Payment Order (PPO) No. 2318 4100 0171 and service record, my wife's name has been incorrectly recorded as Semkar Negi. But correct name of my wife is Semkar Devi *alias* Kaushalya Devi.

RAGUNATH SINGH
s/o Lundub Dorje,
V.P.O Nesang,
Tehsil Pooh, District Kinnaur (H.P.).

CHANGE OF NAME

I, Sarjit Singh s/o Sh. Gopala Ram, r/o Vill. Samtana Kalan, P.O. Samtana, Teh. Barsar, Distt. Hamirpur (H.P.) declare that I have changed my name from Surjit Singh to Sarjit Singh for all purposes in future. All concerned please note.

SARJIT SINGH
*s/o Sh. Gopala Ram,
r/o Vill. Samtana Kalan, P.O. Samtana,
Teh. Barsar, Distt. Hamirpur (H.P.).*

CORRECTION OF NAME

I, Manoj s/o Vishan Dass, Village Averi, P.O. Nogli, Teh. Nirmand, Distt. Kullu (H.P.) declare that my name Monaj on my Aadhar Card is wrongly mentioned. Correct name is Manoj as per Matriculation Record. Manoj name should be corrected.

MANOJ
*s/o Vishan Dass,
Village Averi, P.O. Nogli,
Teh. Nirmand, Distt. Kullu (H.P.).*

CORRECTION OF NAME

I, Ankush s/o Suraj Mani, r/o Village Nalwagi, P.O. Kholanal, Tehsil Balichowki, Distt. Mandi (H.P.) declare that my name is wrongly entered as Geeta Nand instead of Ankush in my Aadhar Card. Concerned note it.

ANKUSH
*s/o Suraj Mani,
r/o Village Nalwagi, P.O. Kholanal,
Tehsil Balichowki, Distt. Mandi (H.P.).*

CORRECTION OF NAME

I, Kumari Jyotika w/o Pradeep Kumar Sharma, r/o Village Shingla, P.O. Shingla, Tehsil Rampur, Distt. Shimla (H.P.) declare that my name Jyotika Sharma on my Aadhar Card is wrongly mentioned. Correct name is Kumari Jyotika as per Matriculation record. The name of Kumari Jyotika should be corrected.

KUMARI JYOTIKA
*w/o Pradeep Kumar Sharma,
r/o Village Shingla, P.O. Shingla,
Tehsil Rampur, Distt. Shimla (H.P.).*

CHANGE OF NAME

I, Prithvi Raj s/o Sonam Nargu, r/o V.P.O. Ribba, Tehsil Morang, Distt. Kinnaur (H.P.) declare that I have changed my daughter's name from Mridhvi Negi to Rivanya Negi. Please note all concerned.

PRITHVI RAJ
s/o Sonam Nargu,
r/o V.P.O. Ribba,
Tehsil Morang, Distt. Kinnaur (H.P.).

CHANGE OF NAME

I, Army No. 13770881N (Rank Hav.) Lucky Thakur (43 Years) s/o Sh. Majir Ram, r/o Village Chougan, P.O. Bir, Tehsil Baijnath, Distt. Kangra (H.P.) declare that I have changed my father's name from Majir Ram to Bazir Ram due to wrong entry in my army service record Certificate No. INHP64375959554352X, before Notary Public, Baijnath Sub-Division, dated 4th Dec 2025.

LUCKY THAKUR
s/o Sh. Majir Ram,
r/o Village Chougan, P.O. Bir,
Tehsil Baijnath, Distt. Kangra (H.P.).

CORRECTION OF NAME

I, Meeran Devi w/o Sh. Milap Chand, r/o V.P.O. Bari, Tehsil & Distt. Hamirpur (H.P.) declare that in my Aadhar Card bearing No. 9919 4436 7175 my name is wrongly entered as Meera Devi, which should be corrected as Meeran Devi. Please correct this.

MEERAN DEVI
w/o Sh. Milap Chand,
r/o V.P.O. Bari,
Tehsil & Distt. Hamirpur (H.P.).

CHANGE OF NAME

I, Mansa Devi w/o Sh. Anil Kumar, r/o Vill. Makehar, P.O. Cholthara, Teh. Sarkaghat, Distt. Mandi (H.P.) declare that I have changed my name from Manasa Devi to Mansa Devi for all purposes in future. All concerned please note.

MANSA DEVI
w/o Sh. Anil Kumar,
r/o Vill. Makehar, P.O. Cholthara,
Teh. Sarkaghat, Distt. Mandi (H.P.).

CHANGE OF NAME

I, Neerja Gupta d/o Shri Dina Nath, w/o Shri Suresh Gupta r/o Vishnu Kunj, Near Sankalp Upasana Kendra, Village Ganairi, P.O. Shoghi, Tehsil & Distt. Shimla (H.P.) declare that after marriage I have changed my name from Neerja to Neerja Gupta. All concerned please may note.

NEERJA GUPTA
*d/o Shri Dina Nath, w/o Shri Suresh Gupta
r/o Vishnu Kunj, Near Sankalp Upasana Kendra,
Village Ganairi, P.O. Shoghi, Tehsil & Distt. Shimla (H.P.).*

CORRECTION OF NAME

I, Kartik Rana (31 Years) s/o Sh. Bomdhir Singh, r/o Village Kunsal, P.O. Thara, Tehsil Baijnath, Distt. Kangra (H.P.) declare that my father's name is Bomdhir Singh in all my records, but my father's name is recorded as B.S. Rana in my School record & all other official documents. However, my father's correct name is Bomdhir Singh this is correct. Please note all concerned.

KARTIK RANA
*s/o Sh. Bomdhir Singh,
r/o Village Kunsal, P.O. Thara,
Tehsil Baijnath, Distt. Kangra (H.P.).*

CHANGE OF NAME

I, Suresh Gupta s/o Shri Hem Kund Gupta, r/o Vishnu Kunj, Near Sankalp Upasana Kendra, Village Ganairi, P.O. Shoghi, Tehsil & Distt. Shimla (H.P.) declare that I have changed my name from Suresh to Suresh Gupta. All concerned please may note.

SURESH GUPTA
*s/o Shri Hem Kund Gupta,
r/o Vishnu Kunj, Near Sankalp Upasana Kendra,
Village Ganairi, P.O. Shoghi, Tehsil & Distt. Shimla (H.P.).*

नाम दुरुस्ती

मैं, राजेश कुमार पुत्र अजीत कुमार, वी.पी.ओ. चांसू तहसील सांगला, जिला किन्नौर (हि.प्र.) यह घोषणा करता हूं कि मेरे पुत्र Rehan Risuva का नाम आधार कार्ड (7791 3576 8990) में Riyan दर्ज है, जोकि गलत है। उसका सही नाम Rehan Risuva है। संबंधित नोट करें।

राजेश कुमार
पुत्र अजीत कुमार,
वी.पी.ओ. चांसू
तहसील सांगला, जिला किन्नौर (हि.प्र.)।